#### Statement—lI

### De-reservation of vacancies reserved for SCs/STs from 1982 to 1984

## I. Posts reserved for SC de-reserved

Year ·	Group 'A'	Group 'B'	Group 'C'	Group 'D' (excluding sweepers)
1982	745	459	2053	87
1983	202	585	1744	70
1984	199	393	1491	. 141

#### Il Posts reserved for ST de-reserved

Year	Group 'A'	Group 'B'	Group 'C'	Group 'D' (excluding sweepers)
1982 .	119	421	2670	211
1983 ,	167	239	2592	206
1984	169	359	2131	306

# TURE (SHRI K. P. SINGH DEO): (a) Denial of Seats to the Passengers of the Air India

- •145. SHRI GURUDAS DAS GUPTA: Will the PRIME MINISTER be pleased to state:
- (a) whether Government's attention has been drawn to the news item which appeared in the 'Patriot' of the 22nd April, 1,985 to the effect that the passengers of the Air-India listed on **the** manifest list were denied seats on **board** in flight numbers 115 and 135 OB the 21st April, 1985;
  - (b) if so, what are the details thereof;
- (c) whether it is also a fact that only 14 passengers listed in the manifest list were shifted to Centaur Hotel while the remaining 21 passengers holding confirmed tickets were left un-attended;

- (d) if so, what are the details thereof; and
- (e) what action Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT!): (a) and (b) The newsitem has come 1.0 the notice of Government, It is, however, not true as slated in the news-item that passengers listed on the -manifest of Air India flight AI-115 of 21st April, 1985 were not accepted for carriage. All the passengers booked on this flight boarded it. It is, however, a fact that 11 passenger^ manifested on AI-135 of 21st April, 1985 were not accepted for carriage. The non.ac-eeptance of 11 passengers on AI-135 occurred because of over-booking.

(c) and (d) The 11 manifested passengers who were not accepted on flight AI-135 were put up at **the** cen-

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taur Hotel, Delhi, by Air-India. There were however, nine passengers with tickets marked O.K. but not reconfirmed on flight AI-115 and ten passengers on flight AI-13'5 who were not manifested.

<e) An enquiry has been ordered to fix responsibility for the inconvenience caused to passengers. Strict action will be taken against those at fault.

#### Restaurants leased or rented by I.T.D.C, to Private Parties

- ♦149. SHRI L. GANESAN: Will the PRIME MINISTER be pleased to state.
- (a) the number of restaurants given on lease or rent by I.T.D.C, to private parties located in each hotel or elsewhere;
- (b) what are the details of the contract and the date of agreement;
- (c) what is the amount agreed upon in each case;
- (d) whether rent or licence fee was being paid regularly by the private parties as on 31st March, 1985;
- (e) if not, what is the amount outstanding against each party; and
- (f) what steps Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT): (a) to (c) The details about the restaurant given on lease/ rent/contract by ITDC to private parties in its hotels, terms of agreements etc. are given below: -

1. Vegetarian Restaurant in Lodhi Hotel, New Delhi;

The main terms of Agreements are as

(i) The period of licence is for 5 yeans effective from 1 March, SI.

- (ii) The agreement can be terminated by either side with 3 months notice.
- (iii) Year-wise licence fee is as under:

to Questions

1st year (1981-82)	Rs. 3.25 lakhs		
and year (1982-83)	Rs. 3.45 lakhs		
3rd year (1983-84)	Rs. 3.65 lakhs		
4th year (1984-85)	Rs. 3.85 lakhs		
5th year (1985-86)	Rs. 4 co lalls		

2. China Town Restaurant in Ashok Hotel, New Delhi:

The Restaurant has been given OB contract on sharing basis. The main terms of contract are as under: -

- (i) The period of contract is for 5 years, effective from 15 January, 1984.
- (ii) The agreement is terminable by either side after completion on one year, by giving 3 months notice.
- (iii) The terms of contract are on sharing basis; while the contractor gets 65 per cent of restaurant's sales afer bearing the cost of raw materials, gas used in kitchen and salary and wages of staff employed by them the Ashok Hotel get 35 per cent of sales. .'
- (d) Yes, Sir.
- (e) and (f) Do not arise.

#### Madras Atomic Power Project

•151. DR. LOKESH CHANDRA: SHRIMATI USHA MAL-HOTRA:

Will the PRIME MINISTER be pleased to state whether Unit-I of the Madras Atomic Power Project worked in full capacity during 1984-85?